

Revamping of Family Planning set up

322. SHRI VASANT SATHE: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether there is a proposal to revamp the family planning set up in the country to fulfill the Fifth Plan targets; and

(b) if so, the salient features of the proposal?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M. ISHAQUE): (a) and (b). The approach during the 5th Plan is to integrate Health and Family Planning services. A scheme to employ Multi-purpose Workers has already been drawn up and is in the process of being implemented. Under this scheme, female multipurpose workers are to be provided in a phased manner at the rate of 1 per 3,000 population, instead of 1 for 10,000, as envisaged earlier. The existing Uni-purpose Workers are being given re-orientation training to enable them to take up the functions of Multi-purpose Workers. It is expected that with this change in the strategy, there will be better utilisation of the staff employed in Health and Family Planning programmes for attaining the targets set in the Fifth Plan.

12.00 hrs.

PAPERS LAID ON THE TABLE

PAYMENT OF BONUS RULES, 1975 AND WORKING JOURNALISTS WAGE BOARD (AMENDMENT) RULES, 1975

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY). Sir, I beg to lay on the Table—

(1) A copy of the Payment of Bonus Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 2867 in Gazette of India dated

the 6th September, 1975, under sub-section (3) of section 38 of the Payment of Bonus Act, 1965.

[Placed in Library. See No. LT-10010/76].

(2) A copy of the Working Journalists Wage Board (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 2428 in Gazette of India dated the 20th September, 1975, under sub-section (3) of section 20 of the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955.

[Placed in Library. See No. LT-10011/76].

ANNUAL ACCOUNTS FOR 1973-74 WITH AUDIT REPORTS OF PARADIP PORT KANDLA PORT AND VISAKHAPATNAM PORT, REVIEW AND ANNUAL REPORT OF CENTRAL INLAND WATER TRANSPORT CORPORATION, CALCUTTA FOT 1973-74, SEAMEN'S P.F. (AMDT) SCHEME, AND NOTIFICATIONS UNDER MERCHANT SHIPPING ACT, 1958

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI H. M. TRIVEDI): Sir, I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—

(i) Annual Accounts of the Paradip Port Trust for the year 1973-74 and the Audit Report thereon.

[Placed in Library. See No. LT-10012/76].

(ii) Annual Accounts of the Kandla Port Trust for the year 1973-74 and the Audit Report thereon.

[Placed in Library. See No. LT-10013/76].

(iii) Annual Accounts of the Visakhapatnam Port Trust for the year 1973-74 and the Audit Report thereon.

[Placed in Library. See No. LT-10014/76].